

Hindi as a Medium of Instructions in Central Schools

773. SHRI VARKEY GEORGE : Will the Minister of EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR SAMAJ KALYAN MANTRI) be pleased to state ;

(a) the reason why more and more subjects are being compulsorily taught in Hindi in the Central Schools in Southern area (e.g. Economics) ;

(b) whether it is a fact that Government had given an assurance that the pupils in the Central Schools had the option to have English or Hindi as the medium for learning all subjects ;

(c) whether the policy of Government is to gradually shift completely and exclusively to Hindi medium in Central Schools ; and

(d) whether English is the medium for learning subjects in Central Schools at Delhi, Bombay and Calcutta where there are many South Indian students ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR SAMAJ KALYAN MANTRALAYA MEN UP-MANTRI) (SHRI D. P. YADAVA) :

(a) The Scheme of the Kendriya Vidyalayas had envisaged right from the beginning the use of both Hindi and English as the media of instruction in these schools. Accordingly in 1968, it was decided that subjects of Social Science and Humanities be taught in Hindi, while Mathematics and Science subjects be taught in English. Beginning from Class VI in 1968, this arrangement was to be extended gradually to the next Class each year. Thus in the year 1971-72, this has to be extended in Class IX, where elective subjects such as History, Geography and Economics are to be taught

through Hindi and Physics, Chemistry, Biology and Mathematics through English.

(b) No, Sir. The rules provide that the pupils can answer questions in examinations/tests in either Hindi or English, irrespective of the medium of the instruction followed in the Vidyalaya.

(c) No, Sir.

(d) No, Sir.

Conversion of Loans into Equity

774. SHRI TRIDIB CHAUDHURI :
SHRI B. NARAYANAN :

Will the Minister of FINANCE (VITTA MANTRI) be pleased to state :

(a) whether Government have decided to authorise Government owned public financial institutions to convert loan and advances in excess of Rs. 50 lakhs to private industrial concerns into equity ;

(b) if so, the broad outlines of the scheme ; and

(c) the names of the institutions that have been authorised under it ?

THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANT-RAO CHAVAN) : (a) and (b). The operational guidelines in regard to conversion into equity capital of loan/debenture assistance being given to an industrial concern in the private sector, by the all-India long term financial institutions, provide that where the aggregate financial assistance by all these institutions is Rs. 50 lakhs or more, a convertibility clause will normally be included in the loan assistance or debenture issue agreement. If, in a particular case, the